

Nucleus Satellite Communications (Madras) Pvt Ltd

Operational Creditors - Government Department/Statutory Authorities

S. No	Name of the Creditor	Address	Claim submitted during Liquidation	Claim admitted during Liquidation	Claim rejected during Liquidation	Reasons for rejection of claim	Date of intimation of Claim admission/Rejection
1	Employees State Insurance Corporation	ESI Corporation, Regional Office, Legal Branch, No 143 Sterling Road, Nungambakkam Chennai - 600034	28,09,504.00	20,88,796.00	7,20,708.00	<p>1. The contribution amounting to Rs. 3,51,816/- in Claim No: CP2 dated 08.07.2019 is already paid by the Company (payment was made even before the commencement of CIRP). Therefore the Interest charged till 12.09.2023 amounting to Rs. 1,78,819/- is rejected.</p> <p>2. The contribution in Claim No: C18 Actual dated 09.11.22 is only Rs. 4,663/-, whereas the Total dues column is mentioned as Rs. 10,752/-. Therefore the difference of Rs. 6,089/- is rejected.</p> <p>3. The contribution in Claim No: C18 Adhoc dated 11.10.23 for Rs. 5,35,800/- pertains to the Period from 11/22 to 11.09.2023. However the Company's Operations were closed since December 2020 and since then, there are no employees in the company. In the absence of employees, there is no liability to make contributions to ESIC. Therefore the amount of Rs. 5,35,800/- is rejected</p>	30-10-2023

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2	Commercial Taxes Department	Tambaram Assessment Circle, Commercial Taxes Department, Block No.19, 3rd Floor, Room No.342 Nandanam Chennai - 600035	19,64,525.00	1.00	19,64,524.00	<p>1. The Order for the VAT Claim during 2010-11 for Tax Rs. 5,84,240/- and Penalty Rs. 5,84,240/- is not received till date and hence that amount is rejected.</p> <p>2. With respect to the claim pertaining to 2015-16 for Rs. 25,96,048/-, no Order has been passed and only Notice has been issued. Since the claim is not crystalized as on date, the claim is admitted at a Notional value of Rs. 1/-.</p> <p>3. 2016-17 WW Penalty of Rs. 10,000/- and Demand of Rs. 28,013/- for 2012-13 is agreed, but since the same is set off against the refund of Rs. 18,38,016, the amount is not admitted.</p>	30-10-2023
3	Employees Provident Fund Organisation	EPFO Regional Office, No.37 Royapettah High Road, Chennai - 600014	1,74,41,040.00	1,74,41,040.00	-	NA	30-10-2023
4*	Income Tax Department	ITO Ward 2 1 Chennai, 1st Floor, 1 BSNL Building, No 16 Greams Road, Chennai - 600006	34,79,873.00	34,79,873.00	-	NA	30-10-2023

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5	Commercial Taxes Department - Sri City	Sricity Circle, Narasingh Rao Pet, Near Court Centre, Gudur - 524101	24,55,739.00	24,55,739.00	-	NA	30-10-2023
Total			2,81,50,681.00	2,54,65,449.00	26,85,232.00		

***Note:**

The Liquidation of M/s. Nucleus Satellite Communications (Madras) Pvt Ltd was initiated on 12th September, 2023 and the Public announcement in Form – B, for submission of claims was issued by the Liquidator on 15th September, 2023. The last date for submission of claims was on 12th October, 2023. However no claims were received from these creditors till the last date for receipt of claims.

However as per Regulation 12(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, “where a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.”

Hence as per the aforesaid Regulation, the Liquidator has considered their claims submitted during CIRP as the claims submitted during liquidation and after verification has admitted their claims.